

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.20/MP/2023

Subject : Petition under Section 79(1)(f) read with 79(1)(b) of the Electricity Act, 2003 and Agreements for Procurement of Power (APP) dated 3.3.2022 and 10.3.2022, challenging the Termination Notice dated 18.8.2022 issued by South Western Railways under Article 4.4 of the APP dated 3.3.2022 and consequential actions pursuant to the Termination Notice.

Petitioner : Jindal India Thermal Power Limited (JITPL)

Respondents : South Western Railways (SWR) and Anr.

Date of Hearing : **19.5.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Shikar Verma, Advocate, JITPL
Ms. Poorva Saigal, Advocate, SWR
Shri Shubham Arya, Advocate, SWR
Ms. Pallavi Saigal, Advocate, SWR
Shri Shreysth Ramesh Sharma, Advocate, TPTCL
Ms. Surbhi Kapoor, Advocate, TPTCL

Record of Proceedings

Since the order in the matter (which was reserved on 18.3.2024) could not be passed before the Members of the Commission, who formed part of the Coram, demitting Office, the matter was re-listed for hearing.

2. However, the learned counsel for the Petitioner requested an adjournment on the ground of non-availability of the arguing counsel. Allowing this request, the matter was adjourned.

3. The Petition will be listed for hearing on **28.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

